

THE HIGH COURT OF MEGHALAYA AT SHILLONG

ORDER

Dated, Shillong, theMarch, 2016

No.HCM.II/128/Pt.I/2013-Estt/

In adherence to order of the Hon'ble Supreme Court of India, dated 26th March, 2014 in the case of W.P. (Civil) No.116 of 1998- Justice Sunada Bhandare Foundation Vrs. Union of India and Ors, this Registry is pleased to implement the Person With Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 and hereby mandate that reservations may be made for persons with disabilities in recruitment, create work environment disabled friendly, give awards, carry forward of vacancies, maintain record of PWD etc.

By order;

REGISTRAR GENERAL

Memo. No.HCM.II/128/Pt.I/2013-Estt/ 739A Shillong, the 1st March, 2016.

Copy to :

1. All Registrar, High Court of Meghalaya, Shillong.
2. All Joint Registrar, High Court of Meghalaya, Shillong.
3. All Deputy Registrar, High Court of Meghalaya, Shillong
4. All Assistant Registrar, High Court of Meghalaya, Shillong.
- ✓ 5. The System Analyst/LRO/PRO/FO, High Court of Meghalaya, Shillong.
6. The Accountant-cum-Cashier, High Court of Meghalaya, Shillong.
7. The Court Officer, High Court of Meghalaya, Shillong.
8. Office file.


REGISTRAR GENERAL